## IN THE HIGH COURT OF GUJARAT AT AHMEDABAD R/SPECIAL CRIMINAL APPLICATION (PAROLE LEAVE) NO. 1540 of 2024

PRADIPBHAI RAMANLAL MODIYA THROUGH ASHWARYABEN HARSH MODIYA Versus STATE OF GUJARAT

Appearance: MS KHUSHBU P VYAS(7040) for the Applicant(s) No. 1 for the Respondent(s) No. 2,3 MR SOAHAM JOSHI, APP for the Respondent(s) No. 1

## CORAM:HONOURABLE MR. JUSTICE M. R. MENGDEY

## Date : 05/02/2024 ORAL ORDER

**1. RULE.** Learned APP waives service of Rule on behalf of the respondent-State.

2. The present petition has been preferred by the petitioner to release him on parole for a period of 30 days on the ground of the death of his father-in-law.

3. Learned advocate for the petitioner has produced the Death Certificate on record in support of his submissions at Annexure-A along with present petition.

4. Learned APP tenders jail record, wherein it is indicated that the lastly, when the petitioner was released on parole, he reported in time before the concerned jail authority. The jail conduct is also reported to be good. 5. In that view of the matter, the petition is partly allowed. The petitioner is ordered to be enlarged on parole leave for a period of **5** (Five) days from the date of his actual release on usual terms and conditions, including furnishing a bail bond of Rs. 5,000/- to the satisfaction of the jail authority. The petitioner shall surrender before the jail authority on or before the expiry of the parole leave. Rule is made absolute to the aforesaid extent. Direct service is permitted.

(M. R. MENGDEY,J)

Manoj Kumar Rai